

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3469 of 2020

Sachin Kumar Mahto Petitioner
Versus
The State of Jharkhand Opp. Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Nilesh Kumar, Advocate
For the Opp. Party : Ms. Nehala Sharmin, A.P.P.

03/09.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Nilesh Kumar, learned counsel for the petitioner and Ms. Nehala Sharmin, learned A.P.P. for the State.

Petitioner has been made accused in connection with Silli (Muri) P.S. Case No. 13 of 2020.

A company in the name and style of Welfare Building and Estate Private Limited was alluring the local villagers to invest on the promise of higher return. The petitioner was appointed as Local Manager. Although learned counsel for the petitioner has stated that the entire amount was deposited by the investors in the company but considering the fact that the petitioner was a Local Manager was also responsible for inducing the villagers to invest in the company, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected at this stage.

(Rongon Mukhopadhyay, J.)